

ITEM NO.4

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition (C) No. 1033/2023

JYOTI SAHA

Petitioner(s)

VERSUS

SHIVAM KUMAR

Respondent(s)

(MEDITATION REPORT RECEIVED.
IA No. 80623/2023 - EX-PARTE STAY)

Date : 31-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Smarhar Singh, AOR

For Respondent(s) Ms. Sunieta Ojha, AOR
Mr. Shekhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondent-husband states that the balance amount of Rs.6,00,000 (Rupees Six Lakhs) will be paid by the husband within a period of eight weeks from today.

In view of above request, list on 03.04.2024.

The respondent-husband shall either produce evidence of payment or shall bring a Demand Draft for the said amount drawn in favour of the petitioner, on the next date of hearing.

(RAJNI MUKHI)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)